

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22280/2011

(From the judgement and order dated 15/03/2011 in CRP No.1417/2004 of The
HIGH COURT OF KERALA AT ERNAKULAM)

M/S PARAGON RUBBER INDUSTRIES

Petitioner(s)

VERSUS

M/S PRAGATI RUBBER MILLS & ORS.

Respondent(s)

(With office report)
(For final disposal)

WITH SLP(C) NO. 33453 of 2011
(With appln.(s) for stay and office report)

Date: 18/10/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Mr. Siddhartha Dave, Adv.
Mr. A. Raghunath, Adv.

Mr. Atul Jha, Adv.
Ms. Divya Balasundaram, Adv.
Mr. Sandeep Jha, Adv.
Mr. Dharmendra Kumar Sinha, Adv.

For Respondent(s)

Mr. Atul Jha, Adv.
Ms. Divya Balasundaram, Adv.
Mr. Sandeep Jha, Adv.
Mr. Dharmendra Kumar Sinha, Adv.

Mr. Siddhartha Dave, Adv.
Mr. A. Raghunath, adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.
Hearing concluded.

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Judgment reserved.

The parties are directed to file their written submissions
within one week.

(Sukhbir Paul Kaur)
Court Master

(Indu Bala Kapur)
Court Master